

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s). 10107/2018

[Arising out of impugned final judgment and order dated 24-04-2018 in CRLA No. 1249/1983 passed by the High Court of Judicature at Allahabad]

THE STATE OF UTTAR PRADESH

Petitioner(s)

VERSUS

RAMENDRA ALIAS RAVINDER

Respondent(s)

IA No. 164296/2018 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No. 164295/2018 - EXEMPTION FROM FILING O.T., IA No. 1081/2020 - EXEMPTION FROM FILING O.T.

Date : 28-01-2025 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE SUDHANSHU DHULIA
HON'BLE MR. JUSTICE PRASHANT KUMAR MISHRA

For Petitioner(s) : Mr. Vikas Bansal, Adv.
Mr. Kamlesh Kumar Maurya, Adv.
Mr. Vishwa Pal Singh, AOR
Mr. Mukesh Kumar, Adv.
Mr. Prateek Rai, Adv.
Mr. Ashutosh Bhardwaj, Adv.

For Respondent(s) : Mr. Prafulla Kumar Behera, Adv.
Mr. S. S. Nehra, AOR
Ms. Sundri Rawat, Adv.
Mr. Shivesh Garg, Adv.
Mr. Vikrant Nehra, Adv.
Mr. Ramesh Chandra Mishra, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Leave granted.

Let the Trial Court Record be requisitioned.

List the appeal for hearing on 03.04.2025.

(JAYANT KUMAR ARORA)
ASST. REGISTRAR-CUM-PS

(RENU BALA GAMBHIR)
ASSISTANT REGISTRAR